

**Central Administrative Tribunal  
Principal Bench**

**OA No.600/2015  
CP No.319/2015  
MA No.1496/2015  
MA No.2866/2016**

New Delhi, this the 01<sup>st</sup> day of August, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Devendra Swaroop Saksena  
Aged about 58 years,  
S/o Shri Rajendra Prasad Saksena  
R/o B-5, Tower-7,  
New Motibagh,  
New Delhi 110 023. .... Applicant.

(working as Chief Commissioner of  
Income Tax (Central) Delhi.

(By Advocate : Shri S. K. Gupta)

Versus  
Union of India through

1. Secretary  
Department of Revenue  
Ministry of Finance,  
North Block,  
New Delhi.
2. Chairman  
Central Board of Direct Taxes,  
Ministry of Finance,  
Department of Revenue,  
North Block,  
New Delhi 110 001. ... Respondents.

(By Advocate : Shri D. S. Mahendru)

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman :**

**OA No.600/2015.**

Shri S. K. Gupta, learned counsel for the applicant submits that the OA is rendered infructuous. Dismissed as such.

**CP No.319/2015, MA No.1496/2015 and MA No.2866/2016.**

In view of the order passed in OA No.600/2015, no order is required to be passed in CP No.319/2015, MA No.1496/2015 and MA No.2866/2016. The same stand dismissed as such.

**(K. N. Shrivastava)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

/pj/